

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Ref: Petition 135/TT/2012

Date: 8.8.2012

To,
Jindal Power Limited-Transmission,
6th floor MTNL Building, Bhikaji Cama Place,
New Delhi- 110066

Subject: Approval under section 61, 62 and 86 (1) (a) of the Electricity Act, 2003 and the CERC (Terms and Condition of Tariff) Regulation 2009 for approval of Annual Fixed Cost and determination of transmission tariff for the licensed transmission business for the financial years 2011-12, 2012-13 and 2013-14.

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 17.9.2012:-

- I. Detailed documentary evidence issued by concerned load dispatch centre regarding commercial operation of transmission elements i.e. sub-station and transmission line.
- II. Detailed justification of capital expenditure (under each subheads) pertaining to transmission assets as on COD, additional capital expenditure from COD to 9.5.2011 to arrive at the capital expenditure of transmission assets as on the date of issue of transmission license supported by auditor's certificate and corresponding details of cumulative depreciation and funding pattern i.e. actual loan and equity deployed for transmission assets as on COD, additional capital expenditure from COD to 9.5.2011 for matching figures as on date of issue of transmission license.
- III. The copy of loan agreement along with proof of interest rate and repayment schedule for transmission business. If no loan exists in the transmission project, then furnish detailed reason and justification of the actual loan deployed in the entire project with interest rate and repayment schedule.
- IV. Audited balanced sheet and profit and loss accounts from 2008-09 to the date of issue of transmission license along with year wise allocation of loan and

equity in the transmission project. Moreover, details of separate balance sheet and profit and loss accounts for transmission business from date of issue of transmission license.

- V. Details of any deferred liabilities transferred to the transmission business as on date of issue of transmission license.
- VI. Basis for considering MAT rate of 19.93% for arriving pre-tax Return on Equity and for considering interest on working capital along with supporting documents.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)